

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 311

IA-1153/2024

In

RCP-9(ND)/2024

Old Case IB-153(ND)/2022

IN THE MATTER OF:

The Bank of Baroda Ltd.

.... Petitioner/Applicant

Vs.

M/s. Urmila Devi Padia

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 09.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. J. Rajesh, Mr. Jaitegan Singh Khurana, Mr. Rohit Ghosh, Mr. Arsalan Advs.

For the BoB : Mr. Brijesh Kumar Tamber, Mr. Prateek Kushwaha Advs.

ORDER

IA-1153/2024

No one has appeared on behalf of Personal Guarantor despite due service of notice therefore, the Personal Guarantor is set ex-parte.

List the matter for arguments **on 26.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)